

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 635 of 2020**

**IN THE MATTER OF:**

**Bank of Baroda**

**...Appellant**

**Versus**

**M/s. Sri Munisuvrata Agri International Ltd. & Anr.**

**...Respondents**

**Present:**

**For Appellant: Mr. Pankaj Vivek, Advocate.**

**For Respondent: None**

**ORDER**  
**(Virtual Mode)**

**05.04.2021** Learned Counsel for the Appellant states that the debt has been assigned to one CFM Asset Reconstruction Company. The Learned Counsel submits that the name of the Appellant would require to be substituted. Mr. Malak Bhatt, Advocate appears for Assignee. Both the counsel may file application along with necessary documents and seeking amendment to the Memo of Parties.

The needful may be done within two weeks.

None present for Respondents.

List the Appeal 'For Admission (After Notice)' Hearing on **11<sup>th</sup> May, 2021.**

**[Justice A.I.S. Cheema]**  
**Member (Judicial)**

**[Dr. Alok Srivastava]**  
**Member (Technical)**

Basant B./md/